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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 70 (RE-2007)/2004-2009

DATED: 27th December, 2007

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 of the Foreign Trade Policy (FTP), 2004-2009, as amended, the Central Government hereby makes the following amendments in FTP, 2004-2009 (Updated as on 19.4.2007):

1. Paragraph 6.11(c)(iv) is amended to read as under:

“Reimbursement of duty paid on fuel procured from domestic oil companies / Depots of domestic oil Public Sector Undertakings as per drawback rate notified by DGFT from time to time.”

This issues in Public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade and

Ex Officio Additional Secretary to the Government of India

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